

GAINING MOMENTUM

Wheat lifting starts in Punjab, Haryana & UP

For now, purchases brisk only in Madhya Pradesh

SANDIP DAS
New Delhi, April 4

THE FOOD CORPORATION of India (FCI) and state agencies have purchased 0.35 million tonne (MT) of wheat since the minimum support price (MSP) operations for the current season officially commenced from April 1.

According to the official data, most of the wheat, purchased from the farmers in the current marketing season (April-June), have been reported from Madhya Pradesh while a small quantity of grain has been procured in Punjab, Haryana and Uttar Pradesh. The volume of wheat procurement is marginally higher than the same period last year.

Officials said that arrivals and procurement of wheat were expected to gather momentum by the middle of this month as un-seasonal rainfall since mid-March in key wheat-growing states caused damages to crops in some places besides delaying harvest. The government is aiming to purchase 34.15 MT of wheat



VOLUMES HIGHER

Govt agencies have purchased 0.35 MT wheat since the MSP operations for the current season started on April 1

The govt aims to purchase 34.15 MT of wheat in marketing season 2023

price (MSP) of ₹2125/quintal for the current season.

"This relaxation in norms would help farmers against distress sale of the grain which has been impacted by rains this month," a food ministry official said.

Sources said that similar relaxations in procurement norms of wheat will be extended to other states like Punjab, Haryana, Uttar Pradesh and Rajasthan soon.

Last year, the government's wheat procurement fell by over 56.6% to 18.8 MT against 43.3 MT purchased from the farmers in 2021, because of output due to a spike in March temperature and an increase in the private purchase because of global demand.

An agriculture ministry official said that about 10% of wheat crops is estimated to have been damaged in the areas that were impacted by recent rains and hailstorms in key producing states. The official said that the extent of damage is insignificant compared to wheat-sown areas of 34 million hectares this year.

For the current crop year (2022-23), the government has estimated a record wheat harvest of 112.18 MT. However, private trade sources have estimated losses in wheat production in the range of 5-10%.

in the marketing season of 2023.

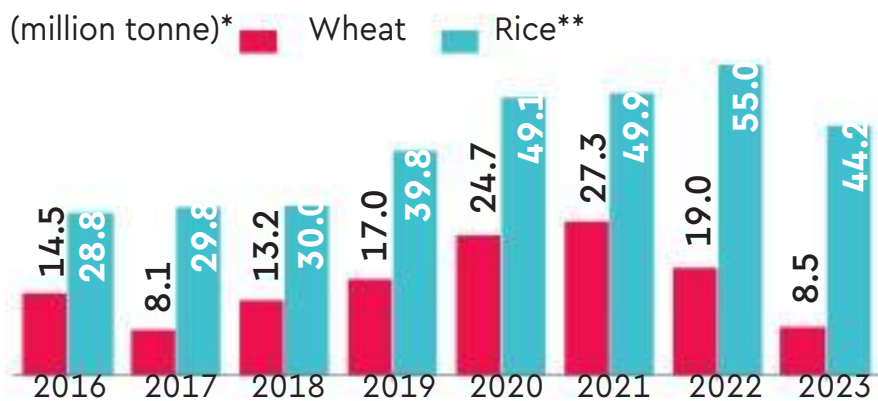
The food ministry last week relaxed procurement norms, by allowing the purchase of grains with lustre losses above 10% from farmers in Madhya Pradesh with a marginal value cut of only ₹5.31/quintal against the minimum support

FCI WHEAT STOCKS LOWEST SINCE 2017

Wheat stocks with the Food Corporation of India (FCI) fell to the lowest level since 2017 and close to the buffer on April 1, while rice stocks are at a comfortable level much above the buffer, reports Sandip Das. Wheat held with FCI dropped to 8.51 million tonne (MT), against buffer of 7.4 MT on April 1, due to sharp drop in wheat procurement last season, allocation for the free ration scheme and open market sale by FCI to curb the spike in prices. Wheat stocks were the lowest in the decade at 8.05 MT on April 1, 2017. However, rice stocks at the beginning of this month were at 44.18 MT against buffer of



FOOD GRAIN STOCKS



Source: Food ministry, *as on April 1 **including receivable from millers, buffer for April 1- 21.04 MT (wheat 7.46 MT & rice 13.58 MT)

13.58 MT as purchase for the current season (Oct-Sept) has been close to 50 MT so far. To replenish wheat,

FCI is aiming at buying 34 MT of grains from farmers this season (April-June).

Steel minister approves forming 13 task forces

STEEL MINISTER JYOTIRADITYA Scindia has approved the formation of 13 task forces to identify action points for each aspect of green steel production and adoption of sustainable manufacturing processes.

The task forces will focus on various aspects of green steel

production, including raw materials, technology, and policy frameworks, the minister said. "We are committed to promoting sustainable steel-making practices in India. Setting up task forces is a significant step towards achieving this goal. We believe that the adoption of green steel pro-

duction will not only benefit the environment but also lead to the creation of new jobs and economic growth," a steel ministry statement quoted Scindia as saying.

Various stakeholders of the steel industry, academia and government officials will be part of the task forces. -PTI

Accounting policies to become user-friendly

SURABHI
New Delhi, April 4

FINANCIAL STATEMENTS of companies, which are heavily relied upon by investors and stakeholders to assess the operations and profitability, will undergo an overhaul to enable better understanding as the ministry of corporate affairs has introduced a new rule on accounting standards. According to the amendment, companies will now have to disclose "material accounting policy information" as against the practice of "significant accounting policies".

"An entity shall disclose material accounting policy information....Accounting

policy information is material, if when considered together with other information included in an entity's financial statements, it can reasonably be expected to influence decisions that the primary users of general purpose financial statements make on the basis of those financial statements," said the Companies (Indian Accounting Standards) Amendment Rules, 2023.

An entity is likely to consider accounting policy material to its financial statements in cases where it has changed its accounting policy in the reporting period which has led to a material change in financial statements or chosen the

accounting policy from one or more Ind AS.

Other situations could be where the accounting policy relates to an area for which an entity is required to make significant judgements or assumptions or even if the accounting required for them is complex and users of the entity's financial statements would otherwise not understand those material transactions.

The new rules, which come into effect for annual reporting periods starting April 1, 2023, are also aligned with International Financial Reporting Standards.

Experts said these will result in better disclosures by companies and will get a better under-

standing of the statements.

Sandip Khetan, global head, AR (accounting and reporting) consulting, Uniqus Consultech, said "Companies need to carefully evaluate and apply the same as they prepare the financial statements for the quarter ended June 30, 2023. In addition, companies need to put in effective governance around disclosure practices."

EMP-POWER SCHOOL OF HEALTH LLP
Office No. T-326, Rajnagar, Sohna Road, Gurgaon, Haryana.
Ph: +91 9599935001
info@empowerschoolofhealth.org
www.empowerschoolofhealth.org
FORM NO. URC-2

Advertisement giving notice about registration under Part 1 of Chapter XXI of the Act (Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Registrar) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Delhi & Haryana that "EMPPOWER SCHOOL OF HEALTH LLP", a Limited Liability Partnership may be registered under Part 1 of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

(2) To carry on, undertake, operate, deal, manage and provide services directly or indirectly in India or abroad in the areas of health policy and legislation, health management services, medical technology, development and implementation of operational concepts for hospitals, preventive and primary health care, sexual and reproductive health, health training and curricula development, medical relief and emergency programmes.

(3) To carry on, undertake, operate, deal, manage and provide services directly or indirectly in India or abroad in the areas of rehabilitation and equipping of Hospitals, health care centers, health administration facilities, pharmaceutical manufacturers, laboratories etc., including their setting up, maintenance, running and managing by way of contract or partnership or otherwise and dealing in medicines, pharmaceutical products, medical supplies and medical equipments.

3. A copy of draft Memorandum and Articles of Association of the proposed company may be inspected at the registered office of the Company.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6/7, Sector 7, IIT Manesar, District Gurgaon (Haryana) - 122050, within 21 days from the date of publication of this notice, with a copy to the Company at its registered office address.

Sd/-
Swarinidhar Singh
Designated Partner
(DIN: 05269925)

Date: 04.04.2023

PUBLIC NOTICE

BEFORE THE CENTRAL GOVERNMENT, REGISTRAR OF COMPANIES, DELHI & HARYANA

Advertisement for change of Registered Office of the LLP from one State to another

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

AND In the matter of RISEPLUS CONSULTANTS LLP (LLPIN: AAY-7344)

having its Registered Office at 109, Wing 1, Hans Bhawan, ITO, Bahadur Shah Zafar Marg, New Delhi 110002

Notice is hereby given to the general public that RISEPLUS CONSULTANTS LLP proposes to make an application to Registrar of Companies, Delhi & Haryana under section 13(3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on MCA-21 Portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the his/her interest and grounds of oppositions to the Registrar of Companies, Delhi & Haryana at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019 within Twenty One days (21) from the date of publication of this notice with a copy to the petitioner LLP at its Registered Office at the address mentioned below: 109, Wing 1, Hans Bhawan, ITO, Bahadur Shah Zafar Marg, New Delhi 110002

For & On Behalf of the RISEPLUS CONSULTANTS LLP Sd/-

DHIANU DAS (Designated Partner) DIN: 00495663

Date: 04.04.2023

Place: New Delhi

FORM B PUBLIC ANNOUNCEMENT [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016] FOR THE ATTENTION OF THE STAKEHOLDERS OF GLOBAL FRAGRANCES PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Global Fragrances Private Limited
2. Date of Incorporation of Corporate Debtor	18th December, 2008
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74120DL2008PTC185964
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: C-138, Hari Nagar, Clock Tower, New Delhi-110064
6. Date of closure of Insolvency Resolution Process	31/03/2023
7. Liquidation commencement date of Corporate Debtor	31/03/2023
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Atul Kumar Kansal Regn. No.: IBI/PA-001/IP-P01796-2020/12786 AFA valid upto: 17th November 2023
9. Address and Email of the Liquidator as registered with the Board	Ground Floor, 221-A/19, Onkar Nagar-B, Tri Nagar, North West, New Delhi - 110035 Email: cakansal@yahoo.com
10. Address and e-mail to be used for correspondence with the Liquidator	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: ip.globalfragrances@gmail.com
11. Last date for submission of Claims	30/04/2023

Notice is hereby given that the National Company Law Tribunal, Bench-IV, New Delhi has ordered commencement of liquidation of the Global Fragrances Private Limited on 31/03/2023. The stakeholders of Global Fragrances Private Limited are hereby called upon to submit their claims with proof on or before 30/04/2023, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date : 05.04.2023
Place : New Delhi

Atul Kumar Kansal
Liquidator, Global Fragrances Private Limited
Registration No.: IBI/PA-001/IP-P01796-2020/12786

HINDUJA HOUSING FINANCE LIMITED

First Floor, Mahalaxmi Metro Tower, Above Axis Bank, Vaishali, Ghaziabad, Uttar Pradesh-201010

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrowers/ Guarantors	Demand Notice Date Date of Possession	Amount Outstanding	Details of Immovable Property
1	Application No. HR/GN/KRNL/A000000027 Mr. Deepak Bhatt & Mr. Geeta Bhatt, both at: Flat Number - 202, Tower-18 3c Lotus Boulevard, Sector - 100, Noida Gautam Buddha Nagar, Uttar Pradesh - 201304.	11.03.2023 31.03.2023 SYMBOLIC	₹ 55,25,131/- as on 02.03.2022 plus interest thereon	Residential Flat No. 4061, 6th Floor, Tower - 4, White House Apartment, Sector - PI, Greater Noida, Gautam Budh Nagar, U.P., Total Extent - 2131 Sq. Ft.
2	Application No. DL/GN/NOIU/A000000064 Mr. Mohit Nayyar, Mr. RAJESH KUMAR & Mr. KAVITA, All at: Property No. 12, Entire Second Floor (With Roof Rights), Block-H-5, Malviya Nagar, New Delhi, Gurudwara, Metro Delhi, India - 110017	30.11.2022 31.03.2023 SYMBOLIC	₹ 49,26,424/- as on 22.11.2022 plus interest thereon	Residential Property : Entire second Floor with Roof/Terrace Rights of Property Bearing No. H-5/12, area measuring 100 sq. Yards, situated at Malviya Nagar, New Delhi-110017

Dated : 04-04-2023, Place : Ghaziabad Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

CLIX HOUSING FINANCE LIMITED

Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi- 110008

NOTICE OF SALE THROUGH PRIVATE TREATY

Notice of sale through private treaty sale of movable & immovable assets charged to CLIX Housing Finance Limited Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act).

The Authorized Officer of CLIX Housing Finance Limited (hence will be known as "CLIX") has taken over possession of the schedule property(ies) u/section 13(4) of the SARFAESI Act. Public at large is informed that the secured property(ies) as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the CLIX for realisation of CLIX's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WITHOUT RECOURSE BASIS"

S. No.	Name of the owner of the property (Title Deed holders) / Demand Notice amount	Description of the Property	Encumbrances known, if any	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)
1	1. Jagvir Singh, RZ B 18, Rohtash Nagar, Gali No.1, Mahavir Enclave Part II, Delhi 110059, Also at: Plot No C-18, Kharsa No. 585, Village Bindapur, Jankipuri, Block-C, Uttam Nagar, New Delhi-110059. 2. Rekha Rani, RZ B 18, Rohtash Nagar, Gali No.1, Mahavir Enclave Part II, Delhi 110059. Loan A/c No. (AC2018101121294) (Along with future interest and charges accruing after 12-11-2021 till the total realization of the loan amount)	All that piece and parcel of property Bearing Third Floor (Back Side) With Roof Right, Plot No. C-18, Kharsa No. 585, Village Bindapur, Jankipuri, Block-C, Uttam Nagar, New Delhi-110059 (Measuring Area 93.5 Sq.yds.), Bounded By : North- Gali 10 Ft. Wide, South- Road 20 Ft. Wide, East- Road 20 Ft. Wide, West- Plot No. 19	On as is where is basis	17,00,000/-	1,70,000/-

Standard terms & conditions for sale of property through private treaty are as under: 1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WITHOUT RECOURSE BASIS". 2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of CLIX's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. EMD amount shall be remitted through NEFT / RTGS / Funds Transfer in favor of "Entire-Clix Housing Finance Limited", Bank Name - ICICI Bank, IFSC Code - ICIC0003419, Bank Account No - 341905000653. 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 4. Failure to remit the amount as required under clause (2) above will cause forfeiture of the amount already paid including 10% of the amount paid along with application. 5. In case of non-acceptance of offer of purchase by the CLIX, the amount of 10% paid along with the application will be refunded without any interest. 6. The property is being sold with all the existing and future encumbrances whether known or unknown to the CLIX. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer/Secured Creditor in this regard at a later date. 8. The CLIX reserves the right to reject any offer of purchase without assigning any reason. 9. In case of more than one offer, the CLIX will accept the highest offer. If higher bidder fails to deposit the remaining amount in terms of clause (2) above, then CLIX may request & accept the second higher offer. 10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application. 11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules. 12. Auction Agency: C1India (P) Ltd, Contact Person: Vinod Chauhan, 9813857931, Mail ID: delhi@c1india.com, Website: <https://www.banksauctions.com/>

Date : 05.04.2023

ONGC stepping up \$7-billion drive to boost output

STATE-OWNED OIL and Natural Gas Corporation (ONGC) is stepping up a \$7 billion investment over the next three-four years to reverse years of decline in oil and gas production, company's director for production Pankaj Kumar said.

Up to 24 field development, enhanced oil recovery (EOR) and improved oil recovery (IOR) projects are currently in progress that will further help reverse the declining trend in oil and gas production.

"Most of our fields are old where natural decline has set in. But we are heavily investing in technology to raise recovery as well as tap isolated reservoirs," he told PTI.

ONGC is investing \$5 billion-plus in development of the Cluster-II region of its flag-

ship KG-DWN-98/2 asset in the Krishna Godavari basin offshore India's eastern coast.

It also has multiple field developments in the west coast region, including a planned fifth phase of redevelopment of Mumbai High along with the development of neighbouring fields like Daman, he said, adding these ongoing projects involve an investment of ₹60,000 crore (more than \$7 billion) over the next three-four years. "We are investing in multiple enhanced oil recovery (EOR) and improved oil recovery (IOR) projects," he said. "In the fiscal year ending March 31, we managed to arrest the decline in output after five years and from the current fiscal we will see production rising." -PTI

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF DHATARIYA INVESTMENT PVT LTD	
1. Name of the Corporate Person	DHATARIYA INVESTMENT PVT LTD
2. Date of Incorporation of Corporate Person	29/11/1994
3. Authority under which Corporate Person is Incorporated	Registrar of Companies, Kolkata
4. Corporate Identity Number	U67120WB1994PTC068204
5. Address of the Registered office and principal office (if any) of Corporate Person	27 AMARTOLLA ST KOLKATA WB 700001
6. Liquidation Commencement Date of Corporate person	03.04.2023
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Mr. Deepak Kumar Jain Registration No : IBI/PA-001/IP-P02284-2020-12786 Address : Punmia, D-356/5 Tagore Nagar, Rajpur, Chhattisgarh-492001 E-mail : deepak1760@yahoo.com Mob. : +91 9826250720 03.05.2023
8. Last date for submission of claims	03.05.2023

Notice is hereby given that DHATARIYA INVESTMENT PVT LTD has commenced voluntary liquidation on w.e.f. 03/04/2023.

The stakeholders of the DHATARIYA INVESTMENT PVT LTD are hereby called upon to submit a proof of their claims, on or before 03/05/2023, to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
DEEPAK KUMAR JAIN
INSOLVENCY PROFESSIONAL
IBBI REGN. NO.: IBI/PA-001/IP-P02284-2020-12786

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH-IV, AT NEW DELHI	
COMPANY APPLICATION NO. CA (CAA)109/ND/2022 (under Sections 230-232 of the Companies Act, 2013) IN THE MATTER OF THE COMPANIES ACT, 2013 AND IN THE MATTER OF THE SCHEME OF ARRANGEMENT IN THE NATURE OF DEMERGER BETWEEN INDIAN COMPRESSORS LIMITED AND KG AURO VENTURES PRIVATE LIMITED AND THEIR RESPECTIVE SHAREHOLDERS. AND IN THE MATTER OF: Indian Compressors Ltd., a company incorporated under the Companies Act, 1956, having its registered office at 33, 35 and 37, Okhla Industrial Estate, Phase III, New Delhi-110020. Applicant Company No. 1 AND KG Auro Ventures Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at 37, Okhla Industrial Estate, Phase III, New Delhi-110020. Applicant Company No. 2	
ADVERTISEMENTS OF NOTICE OF THE TRIBUNAL CONVENED MEETINGS OF THE UNSECURED CREDITORS OF APPLICANT COMPANY NO. 1 INDIAN COMPRESSORS LIMITED	
Notice is hereby given that by an order dated the 23day of February, 2023 passed in Company Application No. CA (CAA)109/ND/2022 ("Order"), the Hon'ble Bench No. IV of the National Company Law Tribunal, at New Delhi ("Tribunal"), has directed to be convened ("Meeting") of the Unsecured Creditors of Indian Compressors Ltd. ("ICL", "Company"), to be held for the purpose of considering, and if thought fit, approving with or without modification(s), the proposed scheme of arrangement in the nature of demerger ("Scheme") between Indian Compressors Limited; and KG Auro Ventures Private Limited and their respective shareholders, under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 ("Act"), for the demerger of the Real Estate Division (as defined in the said Scheme) of Indian Compressors Limited and transfer and vesting thereof with and into KG Auro Ventures Private Limited, on a going concern basis.	
In pursuance of the said Order and as directed therein, further notice is hereby given that a Meeting of the Unsecured Creditors of the Company will be held on Saturday, 05 of May, 2023 at 11:00 A.M. through video conferencing or other audio-visual means ("VC/OAVM"), at which day, date and time, the said Unsecured Creditors, and corporate Unsecured Creditors are entitled to appoint an authorized representative for the purpose of participating and/or voting at the Meeting. Such Unsecured Creditors are required to send a clean and legible scanned copy (PDF format) of the relevant board or governing body resolution/ authorization together with specimen signature of the duly authorized signatory(ies) who are authorized to vote in the said Meeting to demerger@kgaur@gmail.com from their registered official email ID, no later than 48 hours before the commencement of the Meeting, attaching the said Unsecured Creditors, who will be present in the Meeting through VC / OAVM facility and have not cast their vote on the resolution through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting facility during the Meeting.	
Unsecured Creditors who have cast their vote by remote e-voting prior to the Meeting may also join the Meeting through VC/OAVM, but shall not be entitled to cast their vote again. An Unsecured Creditor can opt for only single mode of voting per EVENT, i.e., through remote e-voting or e-voting at the Meeting. If an Unsecured Creditor casts vote(s) by both modes, then voting done through remote e-voting shall prevail and vote(s) cast at the Meeting shall be treated as "INVALID".	
A Copy of the notice in relation to the Meeting, together with the documents accompanying the same, including the relevant explanatory statement under Sections 230(3), 232(1), 232(2) and 102 of the Act read with Rule 6 of the Companies (Comp. Gen.) Regulations, 2014, Arrangements and Merger Rules, 2016 and the Scheme ("Notice") can be obtained free of charge on any day (except Saturday, Sunday and public holidays) from the registered office of the Company mentioned above. The Company is required to furnish a copy of the Scheme within one (1) day of any requisition of the Scheme, made by any Unsecured Creditor of the Company.	
The Tribunal has appointed Ms. Archana Arora, as the Chairperson and Mr. Nitin Narang as the Alternate Chairperson of the said Meeting, including for any adjournment(s) thereof. The Tribunal has also appointed Ms. Prachi Jhri, as the Scrutinizer for the said Meeting, including for any adjournment(s) thereof. The Scheme, if approved at the Meeting, will be subject to the subsequent approval of the Tribunal.	
Sd/- (Archana Arora) Dated: 4 day of April, 2023 Place: New Delhi Chairman appointed for the meetings	

For All Advertisement Booking
Call : 0120-6651214

